

Posting of employees in remote areas

2258. SHRI D.P. TRIPATHI : Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that Government/PSU employees are not happy with the posting in remote areas;
- (b) if so, the details of transfer rejected by the employers; and
- (c) the steps Government is taking to provide such an environment that people could move happily?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY) : (a) Government is not aware of any such specific complaints.

- (b) Does not arise.

(c) The respective Ministry/Departments under the Government of India and the Management of respective Central Public Sector Enterprises are having their own guidelines for transfer/posting of their employees depending upon their specific requirements.

Government of India has also introduced various incentives for officers belonging to North-Eastern cadres of All India Services like grant of special allowance, retention of government accommodation at the last place of posting, additional weightage for empanelment and for central deputation, special health care, etc.

CBI approaching DoPT for prosecuting a telecom operator

2259. SHRI JAI PRAKASH NARAYAN SINGH : Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that CBI had approached Secretary, Department of Personnel and Training (DoPT) for its views on prosecuting a leading telecom operator as quoted in various newspapers recently;
- (b) if so, the details thereof;
- (c) whether it is also a fact that this is the standard practice carried out by CBI in all its cases; and
- (d) if not, the reasons for approaching DoPT and other agencies for their views?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY) : (a) and (b) No, Sir. CBI has not approached the Secretary, DoPT for his views on prosecuting a leading telecom operator. However, the Secretary, DoPT was requested to seek opinion of Ld. Attorney General of India on certain queries/issues in RC 24(A)/2011/CBI/ACB/Delhi (2G Spectrum Case).

(c) and (d) In certain cases where there is a difference of opinion between Director, CBI and Director of Prosecution, CBI, references may be sent to the Secretary, Department of Personnel and Training (DoPT) for seeking the opinion of Ld. Attorney General of India.

Overcharging at branches of Kendriya Bhandar

2260. SHRI A.A. JINNAH : Will the PRIME MINISTER be pleased to state:

(a) the details of complaints of consumers received by management of Kendriya Bhandar, New Delhi, regarding overcharging by the officials at branches of Kendriya Bhandar in Delhi/New Delhi, during the last five years;

(b) if so, the action taken on each of them and the amount of overcharging in each case;

(c) the action that was taken against the guilty officials in each case and the amount overcharged; and

(d) the relief that was given to the complainant in each case?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY) : (a) to (d) Kendriya Bhandar has received 10 complaints regarding overcharging by officials at branches of Kendriya Bhandar in Delhi/New Delhi during the last five years. These complaints were duly investigated and action taken as per details given in the Statement.